

" ITEM NO.79  
SECTION XVIA

REGISTRAR COURT. 2

A

S U P R E M E C O U R T O F

I N D I

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Transfer Petition(s)(Civil)

No(s).

257-266/2014

U.O.I ETC ETC  
Petitioner(s)

VERSUS

SKP SECURITIES LTD & ORS  
Respondent(s)  
(with appln. (s) for stay)

Date : 12/08/2014 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Deepak Goel,Adv.  
Mr. D. S. Mahra ,Adv.

For Respondent(s)

Mr. J.K. Mittal,Adv.  
Mr. Rajveer Singh,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Four weeks time, as last chance is given  
to the learned  
counsel for the respondent Nos. 1, 2, 3 and 8 to file the counter  
affidavit.

The office report states that service is complete as against  
the respondent No.9 but no one has entered app  
earance on his  
behalf. The said respondent shall be at liberty to file the counter  
affidavit within a period of four weeks.

Await the return of the service of notice already issued to  
the respondent Nos. 4 to 7.

The learned counsel for the respondent No.1 has stated that  
the W.P. No. 21549(w) of 2012 titled Infinity Infotech Park Limited  
versus Union of India and others for the transf  
er of which a  
petition has been filed in this Court has already been disposed of  
Signature Not Verified

by  
Digitally signed by  
Madhu Grover

counsel for the the High Court of Calcutta. The learned  
Date: 2014.08.14

petitioners shall take appropriate steps in that direction.  
15:59:16 IST  
Reason:

List again on 29.10.2014.

K HANJURA)

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egistrar  
MG